## Schools covered under ICT and CAL

- 3433. SHRI GARIKAPATI MOHAN RAO: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) the number of Government and Government-aided schools covered under Information and Communication Technology (ICT) and Computer Aided Learning (CAL), State-wise;
- (b) whether Government proposes to cover all the schools under the above mentioned schemes;
  - (c) if so, the details thereof; and
  - (d) the action plan chalked out by Government in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (d) The Centrally Sponsored Scheme of Information and Communication Technology promotes computer enabled learning and support use of ICT in teaching and learning, in all Government and Government aided Secondary and Higher Secondary schools. Under the Scheme, financial assistance to States/UTs includes ICT infrastructure, development of content, teachers' training and internet connectivity to enable computer literacy among student and for computer aided teaching and learning.

The Sarva Shiksha Abhiyan provides financial support amounting upto ₹ 50 lakh per district per year, for Computer Aided Learning (CAL) in Upper Primary School (UPS) with special emphasis on Science and Mathematics, in which procurement of hardware, software, training, maintenance and resource support if required could *inter alia* be included in this component.

So far, 87096 Government and Government aided secondary and higher secondary schools have been approved to be covered under ICT in School Scheme. Till December 2013, 75937 School have been covered under CAL Scheme. State-wise details is given in the Statement.

Schools covered under ICT and CAL Scheme

Name of State/UT	Govt. and Govt. aided	Upper Primary
	schools approved under ICT @	schools covered under
	School Scheme	CAL
1	2	3
Andaman and Nicobar Island	ds 0	72
Andhra Pradesh	10327	3692

172 Written Answers to	[RAJYA SABHA]	Unstarred Questions
1	2	3
Arunachal Pradesh	212	799
Assam	2850	2179
Bihar	1037	1135
Chandigarh	87	159
Chhattisgarh	2200	2544
Dadra and Nagar Haveli	18	12
Daman and Diu	23	66
Delhi	1109	970
Goa	432	116
Gujarat	6380	6950
Haryana	3217	2653
Himachal Pradesh	2153	829
Jammu and Kashmir	220	800
Jharkhand	1036	1059
Karnataka	7155	3632
Kerala	4201	1515
Lakshadweep	10	21
Madhya Pradesh	2230	3708
Maharashtra	7855	5251
Manipur	329	315
Meghalaya	79	333
Mizoram	382	559
Nagaland	691	345
Odisha	6000	2418
Puducherry	380	181
Punjab	3697	6235
Rajasthan	6600	7310

Written Answers to	[11 August, 2014]	Unstarred Questions 173
1	2	3
Sikkim	151	169
Tamil Nadu	5270	7098
Tripura	579	69
Uttar Pradesh	5610	7715
Uttarakhand	625	2439
West Bengal	3948	2589
TOTAL	87096	75937

Ombudsmen in institutes of higher education

3434. DR. KANWAR DEEP SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Ministry proposes to appoint ombudsmen in institutes of higher education;
  - (b) if so, the details thereof;
- (c) whether such ombudsmen would also be appointed by the private institutions and deemed universities; and
- (d) if so, the steps taken by the Ministry to ensure that there is no conflict of interest in the working of the ombudsmen in such institutions?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) and (b) Yes, Sir. The University Grants Commission (UGC) has notified the UGC (Grievance Redressal) Regulations, 2012 according to which every University and every Deemed to be University shall appoint an Ombudsman for the redressal of grievances of students under these regulations. As per the Regulations, the Ombudsman shall be a person who has been a judge not below the rank of a District Judge or a retired Professor who has at least ten years' experience as a Professor. Further, the Ombudsman shall be a part time officer appointed for a period of three years or until he attains the age of seventy years, whichever, is earlier, and may be reappointed for another term in the same University or the Deemed to be University. As per the Regulations, a panel of names will be recommended by a Search Committee to the University and the Deemed to be University concerned. The Regulations are available at http://www.ugc.ac.in/page/UGC-Regulations.aspx.